

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:304
ANSWERED ON:17.08.2004
DISASTER MANAGEMENT POLICY
Chowdhury Shri Adhir Ranjan;Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has asked the State Governments to frame Disaster Management Policies;
- (b) if so, the facts and the details thereof;
- (c) whether any conference of Home Secretaries and relief Commissioners of States and Union Territories was held on this issue in New Delhi recently;
- (d) if so, the details of the discussion held and the outcome thereof;
- (e) the manner in which the Home Ministry have proposed to help State Governments to frame disaster management polices;
- (f) the funds allocated by the Union Government for rehabilitation and relief of the flood affected States during the last two years, till date, State-wise;
- (g) whether the Government consider the above amount as sufficient for the affected States; and
- (h) if not, the amount of additional funds likely to be provided for their relief and rehabilitation, State-wise?

Answer

HOME MINISTER (SHRI SHIVRAJ V. PATIL)

(a) to (h): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.304 for 17th August, 2004 by Shri Adhir Chowdhury and Shri Uday Singh regarding 'Disaster Management Policy'

(a) & (b): The Government of India have emphasized to the States that as Disaster Management is a multi-disciplinary activity involving a number of Departments/agencies, it is essential for them to have a policy in place. The Disaster Management policy of a State is expected to serve as a framework for action by all the relevant Departments/agencies. It has been indicated to the States that the broad objective of the Policy should be to minimize loss of lives and social, private and community assets and to contribute to sustainable development.

(c): A Conference of the Secretaries(Disaster Management) and Relief Commissioners of States was held in New Delhi on 3rd July, 2004 to discuss and review various aspects relating to disaster mitigation, preparedness and response.

(d): The Conference discussed the action initiated/progress made by the States and Union Territories on the recommendations made by the Union Government for institutional/policy changes; mitigation strategies for earthquake, landslides and cyclone; preparedness measures for the flood season; training and capacity building for multi-hazard mitigation; setting up of Emergency Operation Centres; drawing up of Disaster Management and Emergency Support Function Plans; operationalising Incident Command System; setting up of Search and Rescue teams; uploading and updating of information for the on-line national inventory of disaster response resources; and issues relating to operation/utilization of Calamity Relief Fund and National Calamity Contingency Fund.

(e): The Ministry of Home Affairs has emphasized to the States that a change in orientation be brought about from a relief-centric approach to a holistic approach encompassing prevention, mitigation, preparedness, response, relief and rehabilitation. Recommendations/guidelines have been issued by the Ministry to the State Governments from time to time in regard to specific initiatives/measures to be taken by the State Governments in pursuance of this approach. It is expected that the State Governments will frame their disaster management policies keeping in view the approach recommended, and their own specific needs and vulnerabilities.

(f): A Calamity Relief Fund (CRF) has been constituted for each State, to which the Union Government contributes 75%. The size of the Fund for each State has been determined on the recommendations of the Finance Commission. These funds are used by the States to meet the expenditure for providing immediate relief to the victims of various natural calamities, including floods. In case of a calamity of a severe nature and where the funds available in the CRF do not prove to be sufficient for meeting the expenditure on relief and rehabilitation, additional financial assistance is provided to the States from the National Calamity Contingency Fund (NCCF). A

statement showing details of the funds released by the Union Government to the flood affected States during 2002-03, 2003-04 and 2004-05 (till 13.8.2004) is given at Annexure.

(g) & (h): The funds allocated to the States for their Calamity Relief Funds, based on the recommendations of the Eleventh Finance Commission, are considered adequate. Where this amount was not found to be sufficient in case of a severe calamity, additional assistance was provided from NCCF after following the laid down procedure.

Annexure

FUNDS RELEASED BY THE UNION GOVERNMENT TO FLOOD AFFECTED STATES

(Rs. In Crore)

Sl.No.	State	2002-03		2003-04		2004-05	
		CRF	NCCF	CRF	NCCF	CRF	NCCF
		(As on 13.8.2004)					
1.	Andhra Pradesh	163.77		171.96		180.56	
2.	Arunachal Pradesh	9.94	12.78	10.44	29.79	10.96	
3.	Assam	83.92	88.12	92.52	55.00		
4.	Bihar	55.37	58.14	61.05	55.00		
5.	Chattisgarh	22.72	23.85	25.03#			
6.	Gujarat	133.46	140.13	20.08	147.14		
7.	Haryana	67.23	70.59	74.12			
8.	Himachal Pradesh	35.96	37.75	39.64			
9.	Karnataka	61.66	64.74	7.54	67.98		
10.	Kerala	55.60	58.38	61.30			
11.	Madhya Pradesh	51.78	54.39	12.84	57.10		
12.	Maharashtra	129.99	136.49	143.31			
13.	Manipur	2.37	7.07	2.49	2.62#		
14.	Meghalaya	3.26	3.42	3.59			
15.	Mizoram	2.46	2.58	2.71#			
16.	Orissa	90.52	95.04	104.43	99.79		
17.	Punjab	101.47	106.55	111.87			
18.	Rajasthan	171.16	179.72	188.71			
19.	Tripura	4.30	4.51	4.74#			
20.	Uttar Pradesh	120.95	127.00	40.89	133.36		
21.	Uttaranchal	26.76	28.10	29.50			
22.	West Bengal	83.60	87.78	92.17			

The 1st installment (50% of the amount indicated above) of Centre's share of CRF for 2004-05, due for release on 1.05.2004, has not been released to these States for non-submission of utilization certificates.